

(d) The State Governments have so far not reacted to the proposal.

[*Translation*]

Allocation under NRY

813. SHRI BHAGWAN SHANKAR RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the total amount released to Uttar Pradesh under Nehru Rozgar Yojana during 1994-95 and 1995-96;

(b) the amount allotted for 1996-97;

(c) whether the amount allotted to State has been spent fully by the State Government and for the purpose it was sanctioned; and

(d) if not, the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The total Central amount released to Uttar Pradesh under Nehru Rozgar Yojana during 1994-95 and 1995-96 is Rs.1323.84 lakhs and Rs.1104.24 lakhs respectively.

(b) A sum of Rs.1025.45 lakhs has been released for the year 1996-97.

(c) Out of total funds of Rs.5755.88 lakhs (Central and State) available for the years 1994-95 to 1996-97, the State Government of Uttar Pradesh has reported expenditure of Rs.4756.29 lakhs.

(d) The performance of State Government of Uttar Pradesh under Nehru Rozgar Yojana is satisfactory.

[*English*]

Rural Electrification

814. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Rural Electrification Corporation is assisting for setting up of Rural Power Co-operative Societies in Karnataka for generation and distribution of power;

(b) If so, the number of such societies at present being assisted by the above Corporation;

(c) the number of new proposals for setting up of Rural Power Co-operative Societies in Karnataka received for assistance;

(d) the amount of assistance provided to these societies in the State during 1995-96 and 1996-97; and

(e) the formalities to be observed to obtain assistance by the Rural Power Co-operative Societies from the REC?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b)

Rural Electrification Corporation has assisted the setting up of Hukeri Rural Electric Cooperative Society in Karnataka for distribution of Power.

(c) No proposal has been received in 1996-97.

(d) The total loan disbursed to Hukeri RE Cooperative Society upto June, 1984, by Rural Electrification Corporation is Rs.284.40 lakhs. However, no further assistance has been disbursed, thereafter, including in 1995-96 and 1996-97.

(e) The formalities required to be completed to obtain assistance by the Rural Electric Cooperative Society are as under :

(i) The original RE Cooperative project for distribution/sale of power is required to be prepared by the SEB in the State, for an area, earmarked for the purpose by the State Government.

(ii) The concerned SEB has to agree to supply adequate power to the society area at the rates determined by REC guidelines.

(iii) Completion of formalities like registration of the society, formulation of bye-laws as prescribed by REC, obtaining electrical licence, appointment of Directors, transfer of area to society etc. are required to be completed before the project is considered for sanction by REC.

(iv) Loan amount is released to the society against the State Government guarantee which is obtained by the Registered RE Cooperative Society.

Power Grid Corporation

815. SHRI MANGAL RAM PREMI : Will the PRIME MINISTER be pleased to state :

(a) whether the Comptroller and Auditor General (CAG) in its latest special audit report has concluded that irregularities have been committed by the Power Grid Corporation of India in the import of the Controversial Emergency Restoration system (ERS) equipment;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) A draft audit para regarding 'Purchase of Emergency Restoration Systems' has been sent to this Ministry by the Principal Director of Commercial Audit on which the comments of this Ministry have been sought. The comments of this Ministry are under preparation and will be shortly communicated to the Principal Director of Commercial Audit. The C&AG will finalise the report after taking into consideration the clarifications/comments furnished by the Ministry.

(b) and (c) Do not arise in view of (a) above.